

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 11
(IB)-1367/PB/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of IBC

Order delivered on 28.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

Mr. Pulkit Deora, Mr. Rajava Kiran, Advs. for IRP

For the respondent

Mr. Arun Kathpalia, Sr. Adv. with Mr. Ujjal Banerjee,
Ms. Neelambika Singh, Advs.

ORDER

CA-471(PB)/2019:-

Notice of the application has issued and accepted by the counsel for the respondent. A copy of the application has already been furnished to him. He seeks and is granted one week time to file reply with a copy in advance to the counsel for the resolution professional.

List for arguments on 11.04.2019.

CA-566(PB)/2019:-

Notice of the application has been issued and accepted by the counsel for the respondent. A copy of the application has already been furnished to him. He seeks and is granted one week time to file reply with a copy in advance to the counsel for the resolution professional.

List for arguments on 11.04.2019.

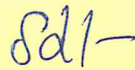
CA-567(PB)/2019:-



Notice of the application.

Mr. Deora, learned counsel for the RP accepts notice. A copy of the application has already been furnished to him. He seeks and is granted one week time to file reply with a copy in advance to the counsel for the resolution professional.

List for arguments on 11.04.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

28.03.2019.
Aarti Makker